# CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

# O.A. 495/97

TUESDAY, THIS THE EIGHTH DAY OF APRIL, 1997.

### C O R A M:

HON'BLE MR. A. V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

- 1. P. Sivakumar,
  Postal Assistant,
  Irinjalakkuda North Post Office,
  Irinjalakuda
- P. Lathi Kakumary,
   Postal Assistant
   Irinjalakuda Head Post Office,
   Irinjalakuda.
- 3. N.P. Bhagyalekshmy,
  Office Assistant
  Office of the Superintendent of Post Offices,
  Irinjalakuda
- 4. T. S. Chitralekha,
  Postal Assistant
  Irin jalakuda Market Post Office,
  Irinjalakuda.

... Applicants

By Advocate Mr. N. N. Sugunapalan

Vs.

- 1. Union of India represented by its Secretary,
  Department of Posts,
  New Delhi.
- The Chief Post Master General, Kerala Circle, Department of Posts, Trivandrum.
- 3. The Supterintendent of Post Offices, Irinjalakuda Division, Irinjalakuda.

.. Respondents.

By Advocate Mr. Varghese P. Thomas, ACGSC

The application having been heard on 8.4.1997, the Tribunal on the same day delivered the following:

#### ORDER

# HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicants four in numbers, have joined together and filed this application with the following prayers:

"i) To declare that the applicants are eligible to get seniority and all other service benefits from the date of their respective initial appointments as declared and granted to the applicants in 0.A. 1410/95 as per the dictum laid down therein.

ii) To issue necessary directions to the respondents to grant seniority and all other service benefits arising therefrom to the applicants from their respective dates of initial appointments..."

- 2. When the matter came up for hearing today, the learned counsel for respondents submits that the representations submitted by the applicants namely Annexures A3 to A6 would be considered and disposed of by the respondents within a reasonable time to be stipulated by Tribunal. The learned counsel for the applicants states that the applicants will be satisfied if the representations are considered by the respondents and appropriate orders are passed.
- 3. In the light of what is stated above, the application is admitted and disposed of with a direction to the respondents to dispose of the representations submitted by the applicants Annexure A3 to A6 in accordance with law/rules and rulings on the subject and to give the applicants a speaking order within two months from the date of receipt of a copy of this order. No costs.

Dated the 8th April, 1997.

P V. VENKATAKRISHNAN ADMINISTRATIVE MEMBER A.V. HARIDASAN VICE CHAIRMAN

# List of Annexures

1. Annexure A-3: True copy of the Reminder dated 4-3-1997 submitted by the 1st Applicant to the 2nd Respondent.

2. Annexure A-4: True copy of the Reminder dated 4-3-1997 submitted by the 2nd Applicant to the 2nd Respondent.

2. Annexure A-5: True copy of the Reminder dated 4-3-1997 submitted by the 3rd Applicant to the 2nd Respondent.

4. Annexure A-6: True copy of the Reminder dated 4-3-1997 submitted by the 4th Applicant to the 2nd Respondent.